

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 113 of 2002

Alahabad this the 27th day of July, 2004

Hon'ble Mr. Justice S.R. Singh, V.C.

1. Mangli Prasad S/o Sri Himanchal R/o Village Digsara, P.O. Jalalabad, Distt. Farrukhabad.
2. Ram Sewak S/o Sri Maikoo Lal R/o Village Salempur P.O. Makrand Nagar, Distt. Farrukhabad.
3. Jagdish S/o Sri Indra Lal R/o Village Ramjanapur, P.O. Gagema, Distt. Farrukhabad.

Applicants

BY Advocate Shri A.K. Mishra  
Shri S.R. Singh

Versus

1. Union of India through the General Manager, North Easter Railway, Gorakhpur.
2. Divisional Railways Manager, North Eastern Railways. Izzatnagar, Bareilly, U.P.
3. Sr. Divisional Engineer (Co-ordination) North Eastern Railways, Izzatnagar, Bareilly, U.P.
4. Section Engineer/P.W.I. (Rail Path Nireekshak) North Eastern Railways, Kannauj, U.P.

Respondents

By Advocate Shri D. Awasthi

O R D E R ( Oral )

The applicants were engaged as casual labour in the open line and subsequently granted status of temporary employee. It is alleged that they were subsequently disengaged in the year 1994. The relief ..pg.2/-

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claimed herein is that respondents be directed to re-engage the applicants as casual labour in order of priority till they are absorbed as Group 'D' employee. Further relief claimed is that respondents be directed to regularise and absorb the applicants as Group 'D' in accordance with provisions contained in para-2006 of Indian Railway Establishment Manual as well as on the basis of direction issued by Hon'ble the Supreme Court in Inder Pal Yadava's case. It is further submitted counsel for the <sup>✓</sup> ~~were~~ by the applicants that applications ~~are~~ being invited in prescribed format, and the applicants have also moved applications for being re-engaged/absorbed and regularised <sup>✓</sup> ~~framed pursuant to directions~~ in accordance with the scheme given by the Hon'ble Apex Court in the case of Inder Pal Yadav. Learned counsel for the applicants has submitted that respondents be directed to consider their claim in accordance with law and as per the scheme formulated on the basis of directions given by the Hon'ble Supreme Court in the case of Inder Pal Yadav.

2. There can, perhaps, be no objection if the O.A. is ~~being~~ disposed of with a direction to the competent authority to consider the applicants cases for re-engagement/absorption/regularisation as per law and as per the scheme formulated by the department in compliance of --the direction given by the Hon'ble Supreme Court in the case of Inder Pal Yadav.

3. Accordingly O.A. is disposed of with a direction to respondents to consider the applicants case for re-engagement/absorption/regularisation in accordance with law expeditiously if possible within a period of 4 months from the date of receipt of a copy of this order. No cost.